

The Group of Ministers on tackling corruption, in its first report, had also given certain recommendations for speedy disposal of sanction of prosecution cases, which included-taking decision on such cases within 3 months; monitoring of such cases at the level of Secretary of the Ministry/Department and submission of report to the Cabinet Secretary; and in cases of refusal to accord sanction, submission of a report to the next higher authority within 7 days for information (where competent authority is Minister such report is to be submitted to the Prime Minister). The said recommendation of the GoM has been accepted by Government and instructions have been issued by the Government on 3rd May, 2012.

**Fast track courts for corruption cases**

2868. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) the criteria for setting up of fast track courts pertaining to corruption cases;
- (b) the number of special fast track courts constituted to dispose off the cases of corruptions during the last three years in the country, State-wise; and
- (c) the number of cases lying pending/disposed off in these courts during the above said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) There were 56 Courts (46 Courts of Special Judge and 10 Courts of Special Magistrates) functioning for CBI cases all over the country. On the recommendation of the Chief Justice of India, by taking number of pending cases as criteria, the Central Government has decided to set up 71 additional Special Courts exclusively for the trial of CBI cases in different States. Out of these, 65 Courts have started functioning. The State-wise details of functioning additional Special Courts are given in the Statement-I (*See below*).

(c) In the aforesaid newly established 65 CBI Courts, 3599 cases are pending under trial as on 31.7.2012. These courts have disposed of 379 cases since their establishment till 31.7.2012. The State-wise details of these cases are given in the Statement-II.

**Statement-I***State-wise details of functioning additional special courts*

Name of the State	Location of the Court	No. of Court started functioning	Year when started functioning
1	2	3	4
<b>Hyderabad Zone</b>			
Karnataka	Bangalore	02	2010
	Dharwad	01	2011
	Hyderabad	03	2012
	Visakhapatnam	02	2012
<b>Patna Zone</b>			
Bihar	Patna	03	2011
Jharkhand	Ranchi	02	2011
	Dhanbad	04	2011
<b>Delhi Zone</b>			
Delhi	Delhi	14	2011-09 2012-05
Rajasthan	Jaipur	02	2011
<b>Lucknow Zone</b>			
Uttar Pradesh	Lucknow	04	2010
	Ghaziabad	02	2010
<b>Mumbai Zone-1</b>			
Maharashtra	Mumbai	03	2010
	Nagpur	01	2011
	Amravati	01	2011
	Pune	01	2011
<b>Mumbai Zone-II</b>			
Gujarat	Ahmedabad	02	2011

1	2	3	4
<b>Chandigarh Zone</b>			
Jammu and Kashmir	Jammu	01	2011
Haryana	Panchkula	01	2011
<b>Bhopal Zone</b>			
Madhya Pradesh	Bhopal	01	2009
	Jabalpur	01	2009
	Raipur	01	2012
<b>Kolkata Zone</b>			
West Bengal	Kolkata	06	2011-03 2012-03
Orissa	Bhubaneswar	01	2012
<b>Guwahati Zone</b>			
Assam	Guwahati	02	2012
<b>Chennai Zone</b>			
Tamil Nadu	Chennai	03	2010
Kerala	Thiruvananthapuram	01	2011
TOTAL		65	

**Statement-II**

*Details of cases pending in newly established 65 Courts as on 31.7.2012  
& cases disposed by these courts since their establishment*

Sl. No.	State	No. of cases pending trial as on 31.7.2012	No. of cases disposed of during the year			
			2009	2010	2011	2012 (upto 31.7.2012)
1	2	3	4	5	6	7
1	Karnataka	108	-	-	17	28
2	Andhra Pradesh	249	-	-	-	2

1	2	3	4	5	6	7
3	Bihar	304	-	-	19	10
4	Jharkhand	311	-	-	9	19
5	Delhi	595	-	-	28	50
6	Rajasthan	121	-	-	1	3
7	Uttar Pradesh	365	-	-	22	23
8	Maharashtra	257	-	-	18	41
9	Gujarat	241	-	-	-	6
10	Jammu and Kashmir	84	-	-	1	9
11	Haryana	53	-	-	15	5
12	Madhya Pradesh	65	-	1	10	6
13	West Bengal	412	-	-	-	5
14	Odisha	70	-	-	-	-
15	Assam	118	-	-	-	-
16	Tamil Nadu	138	-	2	12	10
17	Kerala	62	-	-	-	6
18	Chhattisgarh	46	-	-	-	1
TOTAL		3599	0	3	152	224

#### Reservation for STs in Delhi

†2869. SHRI FAGGAN SINGH KULASTE: Will the PRIME MINISTER be pleased to state:

(a) whether reservation has been provided to Scheduled Tribes in the capital of the country, Delhi as per the spirit of the constitution;

(b) if so, the percentage of reservation provided;

(c) whether it is a fact that the ban has been imposed on the Scheduled Tribes reservation since recent past;

†Original notice of the question was received in Hindi.